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Title: Introduction of the Institute of Teaching and Research in Ayurveda Bill, 2020.

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK):

Sir, I beg to move for leave to introduce a Bill to provide for the establishment of an Institute of Teaching and Research in Ayurveda and to declare it as an Institution of national importance for the promotion of quality and excellence in education, research and training in Ayurveda and allied disciplines and for matters connected therewith or incidental thereto.

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:

“कि आयुर्वेद शिक्षण और अनुसंधान संस्थान की स्थापना और उसे आयुर्वेद और सहबद्ध शाखाओं शिक्षा, अनुसंधान और प्रशिक्षण की क्वालिटी तथा उत्कृष्टता के संवर्धन के लिए राष्ट्रीय महत्व की संस्था के रूप में घोषित करने तथा उससे सम्बन्धित और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापति करने की अनुमति प्रदान की जाए।”

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, I have given a notice to oppose the introduction.

माननीय अध्यक्ष: श्री सौगत राय जी ।

PROF. SOUGATA RAY (DUM DUM): Sir, under Rule 72(1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I oppose the introduction of the Institute of Teaching and Research in Ayurveda Bill, 2020.

My objection is related to setting up of the institute at Jamnagar in Gujarat. I had protested earlier also when the GIFT City was established at Ahmedabad.

So, in this country, whatever new will be set-up, will be established in Gujarat. ...*(Interruptions)* Why only Gujarat? ...*(Interruptions)* Sir, listen to me. Kerala and Bengal have a glorious ayurvedic traditions. So, why do they not set-up the same Institute in Kolkata instead of Gujarat? ...*(Interruptions)* Sir, will you allow this? ...*(Interruptions)* Is this related to the present topic? ...*(Interruptions)* Whatever they are saying, is it related to the present matter?

माननीय अध्यक्ष: माननीय सदस्यगण, प्लीज बैठ जाइए ।

...*(व्यवधान)*

माननीय अध्यक्ष: यह गलत परम्परा है । प्लीज बैठ जाइए ।

...*(व्यवधान)*

माननीय अध्यक्ष: प्लीज बैठ जाइए ।

...*(व्यवधान)*

PROF. SOUGATA RAY: That is why, I am saying that this Institute should not be set-up at a far-away place in Jamnagar, Gujarat. Instead, it should be placed either at the centre of the country, that is, in New Delhi, or at places which have got glorious traditions in Ayurvedic research and teaching, that is, in Varanasi, Kerala or West Bengal.

That is why, I oppose the introduction of this Bill to set-up an Institute at Jamnagar. I also object to the way some hon. Members from the Ruling Party stood up and showed some posters while I was speaking. In your dispensation, such things should not be allowed. ... *(Interruptions)* Such things should not be allowed. ...*(Interruptions)*
आप व्यवस्था दीजिए कि ऐसा न किया जाए । ...*(व्यवधान)*

माननीय अध्यक्ष: एक मिनट, प्लीज बैठ जाइए ।

...*(व्यवधान)*

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I have given a notice for opposing the introduction of the Bill on three following grounds:

Firstly, the Bill seeks to conglomerate three institutes under the Gujarat Ayurved University at Jamnagar, as one institution and confers it with the status of an Institute of National Importance. This selective conferment of the status of the Institute of National Importance leads to an unreasonable classification because it treats identically-recognised ayurvedic institutes in India, unequally.

The second reason is that the Bill fails to define the term or the criteria for an institution to become an Institution of National Importance, thereby giving rise to arbitrariness in the exercise of conferring this status.

The third reason is that the Bill fails to meet the larger objective of the promotion of quality and excellence in education, research and training in Ayurveda as mentioned in the Title of the Bill. By according the status of Institute of National Importance only to one institution

while overlooking the Government Ayurveda College in Thiruvananthapuram -- which despite being established much before the Gujarat Ayurveda University in 1889 has not even been upgraded let alone being considered for the status of Institute of National Importance -- has resulted in the failure to establish a nexus between the classification made and the objects sought to be achieved by the Bill. For these three reasons, hon. Speaker, Sir, the Fundamental Right to Equality under Article 14 of the Constitution stands violated.

I, therefore, wish to oppose the proposed Bill and I request your permission, hon. Speaker, Sir, to elaborate upon these submissions before the House in a full discussion, as permitted by the proviso to Rule 72(1) so that the Motion of introduction is not allowed without a full discussion. Thank you, hon. Speaker.

श्री श्रीपाद येसो नाईक: अध्यक्ष महोदय, इस इंस्टिट्यूशन के बारे में जैसे दादा जी ने कहा कि यह तो एक कोने में है । मेरे ख्याल से बंगाल, केरल और गुजरात तो और सेंटरलाइज है ।

माननीय अध्यक्ष : दादा नहीं, माननीय सदस्य कहिए ।

श्री श्रीपाद येसो नाईक: माननीय सदस्य माफ कीजिए । सर, इस इंस्टिट्यूशन के बारे में आप जानते हैं कि आप लोगों के सहयोग से आज आयुर्वेद इंडियन सिस्टम ऑफ मेडिसिन हर दिन बढ़ती जा रही है । This Institution was started in 1952 as a Central Institute of Research in Indigenous System of Medicine. In 1956, a Post Graduate Centre was started by the Central Government. In 1962, both these Institutions were merged and one Institution was started called Ayurveda Studies and Research. In 1967, the Post Graduate Centre became an integral part of the University. It

has a WHO collaborating centre. This Centre has UG, PG pharmacy in Ayurveda. It is also running a Yoga Institution in collaboration with Meharshi Patanjali Institute of Yoga and Naturopathy. This Institution has published a number of publications in Ayurveda. A maximum number of publications have been issued by this Institution. These have been published in highly reputed journals. यह इनका इतिहास है । मैं माननीय सदस्य को मना करता हूँ । यह आपके सहयोग से तो अभी शुरू हो रहा है । आप आज जो भी कह रहे हैं, उस पर निश्चित ही विचार भी करेंगे ।... (व्यवधान) आपकी ओर से तो प्रपोजल आने दीजिए । उसके बाद हम निश्चित रूप से इस पर विचार करेंगे । ... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी, आप चेयर को संबोधित करके बात कीजिए ।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है:

“ कि आयुर्वेद शिक्षण और अनुसंधान संस्थान की स्थापना और उसे आयुर्वेद और सहबद्ध शाखाओं शिक्षा, अनुसंधान और प्रशिक्षण की क्वालिटी तथा उत्कृष्टता के संवर्धन के लिए राष्ट्रीय महत्व की संस्था के रूप में घोषित करने तथा उससे संबंधित और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित किए जाने की अनुमति प्रदान की जाए । ”

प्रस्ताव स्वीकृत हुआ ।

SHRI SHRIPAD YESSO NAIK : Sir, I introduce the Bill.

DR. SHASHI THAROOR : Sir, I had asked for a full discussion. You have not ruled it out.

माननीय अध्यक्ष : आप चर्चा के समय अपनी बात को स्पष्ट कर देना ।

